

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2345  
ANSWERED ON:28.03.2012  
TIME BOUND DISCIPLINARY ACTION  
Singh Shri Ravneet

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government proposes to prescribe time limit for disciplinary action and prosecution of Government servants in the country;
- (b) if so, the details thereof and the reasons for such a move;
- (c) whether the Government has decided to amend the Article 311 of the Constitution to remove the protection shield of Government servants; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRIV. NARAYANASAMY)

(a) & (b): The Government had appointed a three member Committee of Experts to examine and suggest measures to expedite the process involved in Disciplinary/Vigilance Proceedings. In its Report, the Committee has recommended that a time limit of two months may be prescribed for completion of minor penalty disciplinary inquiries and 12 months for major penalty disciplinary inquiries.

As part of preventive measures for checking corruption, it is imperative that Disciplinary Proceedings are completed in time and delinquent officers are punished. This would act as a deterrent for others.

(c) & (d): The Government has constituted a Group of Ministers (GoM) to consider measures that can be taken by the Government to tackle corruption. One of the terms of reference was to consider amendment to Article 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants. The GoM felt that there is no need to amend Article 311 and the remedy to blatant corruption/grave misdemeanor lies in effective implementation of existing laws than in framing new laws. The Government has accepted this view of the GoM.